

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
Rajya Sabha**

**UNSTARRED QUESTION NO. : 49**

**TO BE ANSWERED ON THE 21st July 2025**

**INVESTIGATION INTO AI-171 FLIGHT CRASH**

**49. SHRI ANIL KUMAR YADAV MANDADI**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) the status of the investigation initiated by Aircraft Accident Investigation Bureau (AAIB) into the unfortunate accident involving Air India Flight AI-171 at Ahmedabad Airport on 12th June, 2025;**

**(b) the status of data extraction process from the black boxes and outcome of its analysis;**

**(c) whether Government was able to arrive at any conclusion for the reason for the crash;**

**(d) if so, the details thereof; and**

**(e) if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.**

**(b): The data from one of the Flight Recorders of AI-171 (VT-ANB) has been downloaded in the Flight Recorder Lab of the AAIB at Udaan Bhawan.**

**(c) to (e): A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website [www.aaib.gov.in](http://www.aaib.gov.in).**

**The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.**

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